

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**IA NO. 695 OF 2016 IN
APPEAL NO. 13 OF 2017 &
IA NO. 696 OF 2016**

Dated: 23rd March, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

Indian Wind Power Association (IWPA)	Appellant(s)
Vs.		
Madhya Pradesh Electricity Regulatory Commission & Ors.	Respondent(s)

Counsel for the Appellant(s)	:	Mr. Kumar Mihir
Counsel for the Respondent(s)	:	Mr. S. Venkatesh Mr. Varun Singh for R-1 Mr. Ganesh Umopathy Mr. Aditya Singh Mr. Purshaindra Kumar Mr. Nitin Gaur for R-2 Ms. Ritika Saigal for R-3

ORDER

I.A. No. 695 of 2016
(Appl. for impleadment)

In this application, the applicant/appellant has prayed that distribution licensees and the state nodal agency in the State of Madhya Pradesh be impleaded as party respondents.

We have heard learned counsel for the parties. Without expressing any opinion on the merits of the case, we allow the application. Application is disposed of. Learned counsel for the appellant is directed to file amended memo of parties and carry out the consequential amendments in the appeal paper book within two weeks. Additional

court fee, if any, be paid within two weeks. Registry to issue notice to the newly added respondents, subject to payment of court fee.

List the matter on **03.05.2017.**

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson